

**In the National Company Law Tribunal**  
**Registrar**

**CP No. 431/2016**

**In the matter of:**

**M/s. Punjab National Bank** ..... **Petitioner**

**VS.**

**M/s. Index Securities Pvt. Ltd.** ..... **Respondent**

**SECTION OF THE COMPANIES ACT: 433(e), 434**

**Order deliver on 28.6.2017**

**Coram: Shiv Ram Bairwa, Registrar**

For the Petitioner (s) : Shri Yashartha Gupta, Advocate

For the Respondent (s) : None Appeared

**ORDER**

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7<sup>th</sup> December, 2016 issued by Ministry of Corporate Affairs, Government of India.

This matter was taken up on 2.5.2017, 19.5.2017, 25.5.2017 & 30.5.2017.

The counsel for petitioner has filed compliance affidavit alongwith proof of service on 25.5.2017.

While going through the compliance affidavit, it has been observed that interim resolution professional has not been proposed. During last hearing i.e. 30.5.2017 the counsel for the petitioner was directed to file complete compliance affidavit within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017.

The counsel for petitioner has not complied with the order dated 30.5.2017.

List the matter before the Hon'ble Principal Bench on 07.07.2017.

—Sd—  
**(Shiv Ram Bairwa)**  
**Registrar**